

FIR No. 197/2020  
PS : Sarai Rohilla  
U/s 356/379/34 IPC  
State Vs. Md. Shamim @ Murgi S/o Md. Mukim@Mukeem

(Through Video Conferencing)

16.07.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Shamim @ Murgi S/o Mohd. Mukim @ Mukeem, R/o Jhuggi no. 29, Gupta Complex, Shahzada Bagh, Inderlok, Delhi.

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 19.06.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Shamim @ Murgi S/o Mohd. Mukim@Mukeem is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Shamim @ Murgi S/o Mohd. Mukim@Mukeem be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

*Chander Mohan*

(Chander Mohan)  
MM-04/Central:  
Delhi/16.07.2020